

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH

IB-402(PB)/2017

IN THE MATTER OF:

Stup Consultants Pvt. Ltd. .... APPLICANT / PETITIONER  
Vs  
Egis India Consulting Engineering Ltd. .... RESPONDENT

SECTION:

Under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 21.12.2017

Coram:

CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)

PRESENTS:


For the PETITIONER :- Mr. Aakansha Kaur, Advocate  
Ms. Nikita Aggarwal, (Representative)

For the RESPONDENT :-

ORDER

Part heard, List for 11<sup>th</sup> January, 2018

  
CHIEF JUSTICE M. M. KUMAR  
PRESIDENT

  
DEEPA KRISHAN  
MEMBER (TECHNICAL)